

Sixteenth Lok Sabha

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Title: Regarding return of undisputed land in Ayodhya -laid.

PROF. SAUGATA ROY (DUM DUM): The Centre argued in its application in Hon'ble Supreme Court to return the un-disputed land, that the Supreme Court's judgment in Dr M Ismail Faruqui and Ors Vs Union of India (October 24, 1994), which upheld the Constitutional validity of the Acquisition of Certain Areas of Ayodhya Act, 1993, under which the 67.703 acres were acquired to Nyas. Government is trying to establish, that the "interest claimed by the Muslims was only over the disputed site of 0.313 acres where the disputed structure stood before its demolition". It divided the disputed 2.77 acres of land, including the spot where the Babri Masjid stood until December 6, 1992, and the area around it, equally among the Nirmohi Akhara, the Sunni Central Wakf Board, UP, and Ramlalla Virajman, The government's intention to divide the public by highlighting the belief of a major community to win the election in anyway.